

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO. 13/2016 &
CA NO.13/2017
IN
CP NO. 128(ND)/2015
RT No.12/2016**

M/s JST Transformateurs SAS

...Petitioner

Versus.

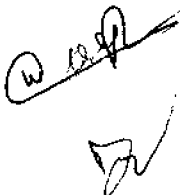
M/s JST Stesalit Transformers Pvt. Ltd. & Ors.

...Respondents

Present:- Mr. Ashim Sood, Mr.Rohan Mittal, and
Mr. Dhruv Sood, Advocates for petitioner.
Mr. Akshay Bhan,Sr. Advocate with Mr. Puneet Singh Bindra,
Mr. Raghav Mathur, Ms. Sonal Alagh & Mr.Saurabh
Dalal, Advocates for respondents No. 2 & 3.

Additional documents in two volumes have been filed by the learned counsel for the respondents and copy of the same has also been supplied to the counsel for the petitioner. Learned counsel for the parties seek time to place on record the synopsis of the arguments to make it convenient as it is submitted that there are huge number of documents to be referred. The matter is adjourned to 02.03.2017 for arguments. The learned counsel for the parties have been informed that we are not fixing any other case on the said date. It is further directed that the synopsis / written submissions be filed with the Bench Officer at least four days before the date fixed.

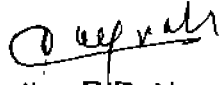
A request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi that it would not be possible to dispose of the



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case within the extended period which will be expiring on 06.02.2017.
However, efforts would be made to dispose of the case as expeditiously as possible.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 27, 2017

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